

THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH BOMBAY

Review Application No. 108 of 1992

In

O.A. No. 327 of 1990

Versus

Hon'ble Mr. Justice U.C. Srivastava, V.C.

Hon'ble Mr. M.Y. Prakkar Member (A)

(By Hon'ble Mr. Justice U.C. Srivastava, V.C.)

This review application is directed against our order and judgement dated 7.10.1991 passed in O.A. No. 327 of 1990. The case was heard and disposed of after hearing the counsel for the parties. The review application does not mean re-hearing. The contention of the applicant is that the trade test has taken place to consider the suitability of an employee for a particular trade while screening is resorted to assess the suitability of a casual labour for being regularised. The contention of the applicant is that screening and trade test are not considered by the tribunal at the time of deciding the case; has no force. The further contention of the applicant is that the applicant was specifically asked about his willingness to be absorbed in regular post of Khalasi and that he had given in writing his willingness while the tribunal referred to the said ~~pleas~~ of the respondents but did not give its due weight stating that according to the applicant the writing was given under coercion. ~~It is submitted that~~ There was absolutely no support to the contention of the applicant that he was forced to give his willingness in writing. ~~Earlier~~ We have ~~also~~ been consider^{in our judicial} this contention of the applicant. The scope of the review application is limited. We have taken our consideration to the above pleas of the applicant, ~~which~~ have got no force. There is no error apparent on the face of the record, as such we do not find any good ground for

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recalling our order. The review application is accordingly
rejected.


Member (A)


Vice-Chairman.

Dt. 23/2/ 1992.
(rka)